

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2020 OF 2012  
(Arising out of SLP(C) No.34969/2009)

THE A.P. LOKA YUKTHA AND UPA LOKA YUKTHA Appellant(s)

:VERSUS:

KOLLI PENTAM NAIDU & ORS.

Respondent(s)

O R D E R

Leave granted.

This appeal has been filed against the judgment and order dated 10<sup>th</sup> August, 2009 passed by the High Court of Andhra Pradesh at Hyderabad in Writ Petition No.9878 of 2009.

We have heard learned counsel for the parties and have perused the impugned judgment. In the facts and circumstances of this case, we are of the considered view that the High Court was not justified in imposing the costs on the appellants.

To that extent the impugned judgment passed by the High Court is set aside and the appeal is partly allowed.

The parties are directed to bear their respective costs.

.....J  
(DALVEER BHANDARI)

.....J  
(DIPAK MISRA)

New Delhi;  
February 10, 2012.



JUDGMENT